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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/445 /2008 - CU[DB]

Date 13/03/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

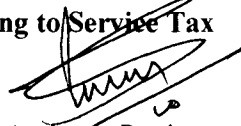
To :
M/S U.P.STATE SUGAR CORPORATION LTD.
AMROHA, DISTT. J.P.NAGAR. 244245.
M/S U.P.STATE SUGAR CORPORATION LTD.

Appellant

Vs
Respondent

C.C.E. MEERUT II

I am directed to transmit herewith a certified copy of **Final order No.ST/A/156/ 2012 CU[DB]** dated 06.03.2012 passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. MEERUT II

OPP. SAHEED PARK (NEAR
ASHOK KI LAT) DELHI ROAD,
MEERUT (UP)

2. Adv. / Consult

MR.BIPIN GARG

B-1/1289,A-VASANT KUNJ,
NEW DELHI 110 070.

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd.,1512-B, Bhishm Pitamah marg,Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Customs Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.
BENCH-DB

Service Tax Appeal No.ST/445/2008
[Arising out of Order in Appeal No.47-CE/MRT-II/08 dated
12.03.08 passed by the Commissioner (Appeals), Central
Excise, Meerut-II].

U.P. State Sugar Cooperation Ltd. ...Appellant

Vs.

CCE, Meerut-II ... Respondent

Present for the Appellant :Shri Mayank Garg, Advocate
Present for the Respondent:Shri.Amrish Jain, SDR

Coram: Hon'ble Mr.D.N.Panda, Judicial Member
Hon'ble Mr. Rakesh Kumar, Technical Member

Date of Hearing/Decision: 08.02.2012

Final **ORDER NO. ST/A/156/12-G.D.** DATED: _____

PER: D.N.PANDA

Shri Mayank, Id. Counsel who appeared today in appeal
case No.ST/1275-77 of 2011 submitted that a detailed and
reasoned order has been passed by Tribunal in its batch of
appeal alongwith appeal No.ST/1525 of 2010. The law laid
down therein shall equally govern the present case in Service
Tax Appeal No.445/08. Revenue does not disagree with him
for remand of the matter ^{to follow} what that was the consequence

decided in the aforesaid batch of appeal. Consequently, this appeal is remanded to learned Adjudicating authority for hearing of the matter afresh and pass a reasoned and speaking order taking into account the guidelines laid down in the aforesaid batch of appeal decided today.

[Dictated & Pronounced in the open Court].

(D.N.PANDA)
JUDICIAL MEMBER

(RAKESH KUMAR)
TECHNICAL MEMBER

Anita